

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 52/GT/2012

Date: 31.1.2013

To,
The Executive Director, (Commercial),
NTPC Ltd., NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: **Docket No. 52/GT/2012:** Petition for revision of tariff in respect of Vindhyachal Super Thermal Power project, stage-II (1000 MW) for the period from 2009-14 before truing up after 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **20.2.2013**:

- (i) Asset wise details of liabilities discharged of ₹8.86 lakh in 2009-10 and the years in which these assets were capitalized. Also, the reasons for revising this value to ₹8.86 lakh from ₹17.30 lakh as indicated in the original petition, specially in view of the fact that the discharge in 2009-10 was on actual basis, to be furnished.
- (ii) The interest rates for certain loans as indicated in Form-13 are at variance with the interest rates earlier used in the petition. However, Form-8 enclosed with the truing up petition does not reflect these changes. Therefore, the supporting documents/interest master indicating the position of applicable rates of interest at various points of time during the current tariff setting, till date to be furnished. This information may be furnished in respect of all other petitions filed for truing-up, if not filed earlier.
- (iii) Complete details as per Form-9A as on 1.4.2010, 1.4.2011 and 1.4.2012, to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)